



2026:AHC:184487

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL REVISION No. - 5216 of 2026

Mohd Ashik

.....Revisionist(s)

Versus

State Of U.P. And 4 Others

.....Opposite
Party(s)

Counsel for Revisionist(s)	:	Anil Kumar Mishra
Counsel for Opposite Party(s)	:	G.A.

Court No. - 87

HON'BLE LAKSHMI KANT SHUKLA, J.

1. Heard learned counsel for revisionist, learned AGA and perused the record.
2. The present criminal revision has been filed assailing the impugned order dated 30.06.2026 passed by Additional Session Judge, Court No. 1, Saharanpur (hereinafter referred to as trial court) in Session Trial No. 2375 of 2025 (State Vs. Arif and others) in Case Crime No. 96 of 2025, under section 85, 80(2) BNS and 3/4 D.P. Act, Police Station Fatehpur, District Saharanpur wherein the trial court has rejected the application under section 358 Bhartiya Nagarika Surakhsh Sanhita in short BNSS corresponding section 319 of Criminal Procedure Code in short Cr.P.C.
3. Feeling aggrieved from that order the present criminal revision has been filed on the ground that the impugned order suffers from manifest error of jurisdiction apparent on the face of the record and as such the impugned judgment and order is not sustainable in the eye of law. It is against the principle of natural justice and good conscience. The trial court has not applied judicial mind while passing the impugned order hence prayer for setting aside the same and allowing the instant revision has been made.
4. Learned AGA raised objection referring paragraph 4 of the impugned order which is reproduced hereunder:-

"4-पत्रावली का गहनता से परीशीलन किया गया। पी०डब्लू० 1 ने अपनी मुख्य

परीक्षा के पेज संख्या 4 पर बयान दिया है कि मेरी बेटी की हत्या उसके पति, सास, ननंद अंजुम व उसका पति अप्फान व इमरान व मेहराज उर्फ माही ने आपस में मिलकर दहेज की मांग पूरी न होने के कारण तथा अन्य उपरोक्त कारणों से मेहराज उर्फ माही से शादी करने के चक्कर में की है। मेहराज उर्फ माही जो अभियुक्त आरिफ के सगे मामा की लड़की है, वह यदि अभियुक्त आरिफ से शादी करना चाहती तो उससे दहेज की मांग करने का कोई अर्थ नहीं है और न ही दहेज के लिये हत्या कारित करने का। पी०डब्लू० 1 ने अपनी मुख्य परीक्षा में यह भी अभिकथन किया है कि अभियुक्त आरिफ ने सब को इकट्ठा कर मेहराज उर्फ माही से शादी करने की बात बतायी और सभी लोग मिलकर वादी की पुत्री को रास्ते से हटाने का काम करो और मेहराज उससे शादी करना चाहती है और उस कारण हत्या करने का अभिकथन किया है। यदि यह बात सत्य होती तो हत्या करने की बजाय अभियुक्त वादी की पुत्री को तलाक भी देकर अपने मामा की लड़की से शादी कर सकता था। अतः शादी करने के उद्देश्य से हत्या करना ही कोई आवश्यक नहीं था। अभी केवल वादी का मुख्य परीक्षा ही हुआ है, उससे जिरह होना शेष है। किसी साक्षी के बयान की सत्यता का परीक्षण उसकी जिरह में आये बयान से ही होती है। आपत्ति में अंजुम की शादी अप्फान से लगभग 13 वर्ष पूर्व होना बताया गया है और उसके मामा का लड़का तथा मौसी की लड़की दूर अपने गांव में रहना बताया गया है। अतः उपरोक्त समस्त परिस्थितियों में प्रस्तावित अभियुक्तगण श्रीमति अंजुम, अप्फान, कु० मेहराज उर्फ माही व इमरान द्वारा दहेज की मांग करना और उसके लिये हत्या कारित करना या शादी के लिये हत्या कारित करना इस स्तर पर संयुक्त विचारण के लिये तलब किये जाने हेतु पर्याप्त रूप से साबित नहीं है। अतः प्रार्थनापत्र अन्तर्गत धारा 358 बी०एन०एस०एस०/319 दं०प्र०सं० कागज संख्या 7 ख खारिज किये जाने योग्य है।"

5. It is submitted that, upon perusal of paragraph 4 of the aforesaid order, it transpires that the revisionist was keen to marry with another girl so as to he removed the hurdle, the daughter of revisionist. If a husband is keen to get rid of his wife such husband cannot make a demand of dowry. Prosecution version itself demolishes the demand of dowry and harassment of daughter of revisionist in persuasion of that. In view of above the trial court has rightly rejected the application under section 358 BNSS filed by the revisionist. The impugned order does not suffer from any illegality, infirmity, or material irregularity warranting interference by this Court. When an application under section 358 BNSS is filed, the trial

court has full jurisdiction to either allow or reject the same. In the present case, the learned Trial Court, after applying its judicial mind, exercised its jurisdiction and chose one of both option so there is no jurisdictional error in the impugned order. In view of above it is contended that the present criminal revision is liable to be dismissed at the admission stage.

6. When confronted with above, learned counsel for revisionist could not overcome the same.

7. Having heard the rival submissions and upon consideration of the aforesaid facts and circumstances, we do not find any good ground to interfere in the present criminal revision or to proceed further with the matter.

8. Accordingly, the present criminal revision is dismissed at the admission stage.

(Lakshmi Kant Shukla,J.)

August 25, 2026
Arti